

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2249

ANSWERED ON:27.03.2012

INCLUSION OF LANGUAGES

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Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any proposal from the State Governments for inclusion of more languages in the Eighth Schedule of the Constitution;

(b) if so, the details thereof and the names of the languages which are under consideration of the Union Government for inclusion in the Eighth Schedule, including Bhojpuri and Braj, State-wise; and

(c) the time by which these languages are likely to be included alongwith the criteria adopted for such inclusion?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): Yes, Madam.

(b): The State-wise details of proposal received are as under:-

State Govt. Name of Languages

(i) Bihar Bhojpuri

(ii) Chhattisgarh Chhatisgarhi

(iii) Sikkim Bhutia, Lepcha & Limboo

(iv) Karnataka Kodava & Tulu

(v) Mizoram Mizo

(vi) Rajasthan Rajasthani

(vii) Nagaland Tenyidi

(viii) Himachal Pradesh Bhoti

At present there are demands for inclusion of 38 more languages in the Eighth Schedule to the Constitution of India. These are: (1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhandi (8) Chhattisgarhi, (9) Dhatki, (10) English, (11)

Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujjari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari), (22) Kurak, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shourseni (Prakrit), (36) Siraiiki, (37) Tenyidi and (38) Tulu.

However, these languages are not under active consideration for inclusion in the Eighth Schedule to the Constitution. No proposal has been received for inclusion of Braj in the Eight Schedule.

(c): There are no criteria laid down in the Constitution for inclusion of languages in the Eighth Schedule. No time frame for their inclusion in the Eight Schedule of the Constitution can be given.